

NATIONAL COMPANY LAW TRIBUNAL  
MUMBAI BENCH, MUMBAI

T.C.P No.39/(MAH)/2015  
M.A. No. 137/2017

CORAM:

Present:

SHRI M. K. SHRAWAT  
MEMBER (J)

SHRI BHASKARA PANTULA MOHAN  
MEMBER (J)

ATTENDENCE-CUM-ORDER SHEET OF THE HEARING OF MUMBAI BENCH OF  
THE NATIONAL COMPANY LAW TRIBUNAL ON 20.11.2017



NAME OF THE PARTIES: M/s. Mahanti Plastics Pvt. Ltd.

V/s.

M/s. Samridhhi Banquests Pvt. Ltd.

SECTION OF THE COMPANIES ACT: 397/398 of the Companies Act 1956  
and 241/242 of the Companies Act, 2013.

S. No. NAME DESIGNATION SIGNATURE

1	VINEET JAGTAP Advocate	Advocate for Resp No 8	
2)	<del>Ra</del> Gauraj Shah i.b. Rahul D. Oak & Siddhesh shetty	Adv. for Petitioner -	
3)	G.M. Joshi	1707	

**ORDER**

**M.A. No. 137/2017 In T.C.P. No. 39/397-398/CLB/MB/MAH/2017**

1. The Learned Representative of both the sides are present.
2. From the side of the Respondent the Learned Counsel has informed that due to the ill-health of one of the Director the requisite document i.e. balance sheet could not be procured.
3. From the side of the Bank the Learned Representative Mr. Vineet Jagtap has informed that because of so many adjournments the purpose of getting the SARFAESI Order shall be defeated. Hence in respect of sale of third Banquet the permission be granted to the Bank.

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4. From the side of the Petitioner <sup>a</sup>the Valuation is placed on record to demonstrate that the property is of high value to be put for sale. For this today's valuation should be taken into account. Hence Bank should not put for sale the property for the amount less than that value.
5. The copy of the Valuation Report is served by hand to the Learned Representative of the Bank. Under the circumstances the matter is now adjourned for Final Hearing.

The matter is adjourned to **22.12.2017**.

Sd/-

**Bhaskara Pantula Mohan**

Member (Judicial)

20.11.2017.

aah

Sd/-

**M.K. Shrawat**

Member (Judicial)